

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 25065-25067/2024

(Arising out of impugned final judgment and order dated 05-08-2024 in WA No. 9701/2023 05-08-2024 in WA No. 11604/2023 05-08-2024 in WA No. 13017/2023 passed by the High Court of Judicature at Allahabad)

SAURABH SINGH & ORS. ETC.

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH & ORS. ETC.

RESPONDENT(S)

(FOR ADMISSION and IA No.241821/2024-EXEMPTION FROM FILING O.T.)

Date : 04-11-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Dama Sheshadri Naidu, Sr. Adv.
Mr. Kushal Kumar, Adv.
Mr. Akashdeep Gupta, Adv.
Mr. Sahel Sood, Adv.
Mr. Smarhar Singh, AOR
Mr. Prashant Singh, Adv.
Ms. Shruti Shiv Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable within four weeks.
2. Dasti service, in addition, is permitted.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the State.
4. We are not inclined to stay the impugned judgment. However, it is made clear that the promotions, if any, shall be subject to the outcome of the present petition.

(GEETA AHUJA)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)